

Annexure - 2
R.S. Motors Private Limited; Liquidation commenced on 31.08.2022;
Unsecured financial creditors (other than financial creditors belonging to any class of creditors)
R.S. Motors Private Limited (As on 07.11.2022)

S. No.	Name of Creditor	Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	% share in total amount of claims admitted					
1	Manish Gehlot	29.09.2022	₹ 3,172,214.00	₹ 1,700,000.00	unsecured loan	₹ 0.00	-	₹ 0.00	₹ 0.00	₹ 0.00	₹ 1,472,214.00	No voting right in the meeting by the virtue of second proviso 31A(2) of the Liquidation Process Regulations.
2	Pooja Deora	02.10.2022	₹ 2,823,009.00	₹ 1.00	Shareholder	₹ 0.00	-	₹ 0.00	₹ 0.00	₹ 0.00	₹ 2,823,008.00	No voting right in the meeting by the virtue of second proviso 31A(2) of the Liquidation Process Regulations.
2	Total		₹ 5,995,223.00	₹ 1,700,001.00		₹ 0.00	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 4,295,222.00	

Note :

1. The claims are in process of verification on the basis of proof of claim and records available with Corporate Debtor.
2. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information/evidence/clarification which may be received subsequently and which warrant such revision/substantiation/modification.
3. Information/evidence/clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.